

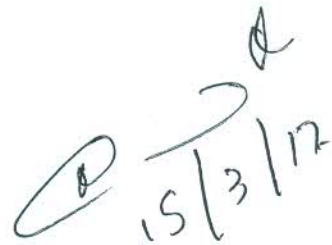
C.P. No. 49 /2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th March, 2017, 10.30 A.M

Name of the Company	Devinder Singh Shant & Ors. -Versus- Goldsatr Enclave Pvt. Ltd. & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr Rahnarke Banerji, Adv
- 2) Mr Sishnu Chowdhury, Adv
- 3) Ms Swapna Choudhary, Adv
- 4) Mr Sidhartha Sharma, Adv
- 5) Mr Shaunak Mitra, Adv
- 6) Ms Srishi Roy, Adv
- 7) Ms Namrata Basu, Adv

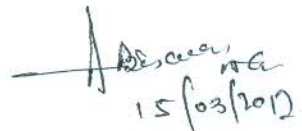
Pet-


15/3/17

1) Mr. N. DASGUPTA, Adv.

2) Mr. ANUJIT DASGUPTA, Adv.

Respondent - no. 38.


15/03/2017

1) DN Sharma, Adv

2) Shounak Sengupta, Adv

3) Shwetank Nigam

R-2, 33 & 35


15/3/17

1) Nirmalya Dasgupta

2) Joyjit Ray Chowdhury

R-12 & 29


15/3/17

PTO

- 1) Jishnu Saha, Sr Adv.
- 2) Sulagna Mukherjee, Adv.
- 3) Rohit Chowdhury, Adv.
- 4) Ishan Saha, Adv.
- 5) Keyal Sinha, Adv.

Respondent
Keyal Sinha

- 1) MR. SAUBHIK CHOWDHURY, ADV
- 2) MS. GARIMA SINGH JHAWAR, ADV

Respondents
No.
3, 8, 34, 37.

Garima
15/03/17

15/03/2017 – CP/TP No. 49/2016 (IA Nos. 36 & 37/ 2016)

ORDER

Ld. Counsels for the petitioners and the respondent nos. 1, 2, 3, 8, 12, 29, 33, 34, 35, 37 and 38 are present.

Heard the arguments of the Ld. Counsel of the petitioners on I.A. No. 36 /2016 and I.A.No. 37/2016, which are relating to cross-examinations of respondent nos. 2 and 3. Petitioner could not specify reasons for cross-examination and all the issues on which petitioners want i.e. are legal issues that can be taken up at the time of argument. Therefore, I.A. No. 36/2016 and I.A.No. 37/2016 deserved to be dismissed.

I.A. No. 36/2016 and I.A.No. 37/2016 are dismissed.

There is no order as to cost.

Heard the arguments of the Ld. Counsel of the respondent No. 1. Ld. Counsel for the respondent made a request that he may be given one week's time for filing supplementary written note. Prayer is granted. Respondent No. 1 is permitted to file supplementary written note within one week after serving copy on the opposite parties.

List the matter on 22/03/2017 for remaining arguments and for filing supplementary written note.

Sd/-

(S. Vijayaraghavan)
Member (T)

Sd/-

(Vijai Pratap Singh)
Member (J)